

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 174 of 2020

In the matter of:

Pawan Kumar Agarwal
Vs
Aanchal Ispat Ltd. & Anr.

.....**Appellant**

.....**Respondents**

Present:

For Appellant:-Mr. Abhijit Sinha and Mr. Ashish Choudhury, Advocates

For Respondents :- Mr. Dhruv Surana and Mr. Nipun Katyal, Advocate for R-1.

ORDER

12.03.2020- It is represented by the Learned Counsel for the Appellant that the Appellant will come up with a demand draft for a sum of Rs. 2,11,17,808/- on 16th March, 2020 and said offer of the Appellant is accepted by the Learned Counsel appearing for the first Respondent. The aforesaid amount shall be towards the Full and Final Settlement of the amount in question.

Interim direction will continue till the next date of hearing.

The Registry is directed to list the matter 'For Orders' on **16th March, 2020** "within first five cases".

**(Justice Venugopal M.)
Member (Judicial)**

**(V.P. Singh)
Member (Technical)**

**(Alok Srivastava)
Member (Technical)**

SC/NN